

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE & PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification
Jammu, the 17th April, 2026.

S.O 118. — In exercise of the powers conferred by Section 40 of the Gram Nyayalayas Act, 2008 (Central Act of 2009), the Lieutenant Governor, Union Territory of Jammu and Kashmir has been pleased to make the following rules, namely: —

1. Short title and commencement: -

- (i) These rules may be called the “Jammu and Kashmir Gram Nyayalayas (Conditions of Service of Officers and Staff) Rules, 2026”.
- (ii) These rules shall come into force from the date of their publication in the Government Gazette.

2. Definitions: - In these rules, unless the context otherwise requires:-

- (a) “Act” means Gram Nyayalayas Act, 2008.
- (b) “Administrator” means the Lieutenant Governor of Union Territory of Jammu and Kashmir appointed by President under Article 239 of the Constitution.
- (c) “Conciliator” means conciliator appointed under Section 27 of the Act.
- (d) “Government” means the Government of Union Territory of Jammu and Kashmir.
- (e) “High Court” means the High Court of Jammu and Kashmir and Ladakh.
- (f) “Words and expressions” used but not defined in these rules shall have the same meaning as assigned to them in the Act.

3. Terms and Conditions of service of the Nyayadhikari:- Subject to the provisions of section 6 of the Act, the posts of Nyayadhikaris



shall be filled by deputation from amongst the category of Munsiff/Civil Judge (Junior Division) in the Jammu and Kashmir Civil Service (Judicial).

4. Salaries and Allowances and other terms and conditions of Officers and other employees of the Gram Nyayalaya: - (i) The details of the staff as provided by the Government in terms of Section 17 of the Act are as given in the Schedule appended hereto.

(ii) The salary and allowances of the staff as detailed in the Schedule shall be such as applicable to equivalent posts governed by Jammu and Kashmir Ministerial Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016.

(iii) The services of the Staff shall be governed by the provisions of Jammu and Kashmir Ministerial Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016. The High Court of Jammu & Kashmir and Ladakh shall make amendments to the Rules accordingly.

5. Terms and conditions for engagement of the Conciliator:- (i) The terms and conditions of the Conciliator shall be as follows:-

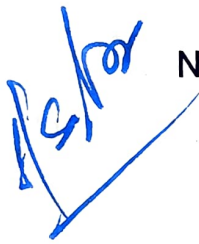
- a) The Conciliator shall be engaged for a period of three years and shall be eligible for re-engagement on expiry of term;
- b) The Conciliator shall keep the Nyayadhikari informed in advance of the duration of leave of his absence;
- c) Ordinarily, the Conciliator shall not remain absent on the date of sitting fixed by the Nyayadhikari unless the leave of absence is granted by the Nyayadhikari;
- d) The Conciliator shall submit a Memorandum setting out the facts and the terms on which parties desire to settle the dispute amicably.

(ii) The Conciliator shall be entitled to such sitting fee for each day of sitting and the travelling allowance for taking to and fro journey to the place of sitting as may be prescribed by the Government in consultation with High Court.

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SCHEDULE

S. No.	Name of the Post	Pay Level		No. of Posts for one Gram Nyayalaya	No. of Posts for 22 Gram Nyayalayas
		Pre- Revised (Pay Band + GP)	Revised		
1.	Nazir (HA)	9300- 34800 +4200	Level-6 (35400-112400)	01	22
2.	Steno Typist	5200-20200 +2400	Level-4 (25500-81100)	01	22
3.	Civil/Criminal Clerk	5200-20200 +1900	Level-2 (19900-63200)	01	22
4.	Orderly	4440-7440 +1300	SL-1 (14800-47100)	01	22

 ** These posts have been created vide Government Order No. 3589-LD (A) of 2014 Dated 14-10-2014.

By Order of Lieutenant Governor.

**Sd/-
(Achal Sethi)
Commissioner Secretary to Government**

No: Law-Jud/109/2021-10.

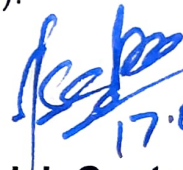
Dated. 17-04-2026.

Copy to:

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner (Additional Chief Secretary), Finance Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. 12097/RG/GS dated 20-03-2026.
6. Director, Archives, Archeology and Museums, J&K, Jammu.
7. Private Secretary to the Hon'ble Chief Minister, J&K.
8. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
9. I/C Website, Department of Law, Justice & PA.

10. S.O Section, Department of Law, Justice & PA (w. 7. s.c).

11. Concerned file.


17.04.26

(Ashish Gupta)
Special Secretary to Government